

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 31586 OF 2012**

**Between:**

M/s Ambience Properties Limited, Rep. by its Managing Director, Mr P.K.Agrawall S/o: late Sri K.L. Agarwala, aged 54years, Plot No.1023, InRhythm Building, First Floor, Near Meridian School, Khanamet Village, Madhapur, Hyderabad - 500 081

**...PETITIONER**

**AND**

1. The Government of Andhra Pradesh, Rep. by its Principal Secretary (Revenue) Department of Revenue Secretariat, Hyderabad
2. The Hyderabad Metropolitan Development Authority, Rep. by its Metropolitan Commissioner District Commercial Complex Administrative L Block Tarnaka, Hyderabad - 500 007
3. The Government of Andhra Pradesh, Rep. by its Principal Secretary Municipal Administration and Urban Development Dept Secretariat, Hyderabad
4. The Gram Panchayat, Pokkalwada village, Rajendranagar Mandal Ranga Reddy District Rep. by its Executive Authority
5. The Gram Panchayat, Manikonda Jagir village, Rajendranagar Mandal Ranga Reddy District Rep. by its Executive Authority

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ , order, or direction more particularly in the nature of writ of mandamus declaring the order of Respondent No. 2 in issuing the letter with Reference No. 6711/MP2/Plg/H/2005 dated 24.09.2012 directing the petitioner to submit the NOC from the Revenue Divisional Officer, Chevella Division, Ranga Reddy District for non agricultural purpose as per the Andhra Pradesh Agricultural

Land (Conversion for non-agricultural purpose) Act and Rules 2006 is arbitrary, illegal, violative of the fundamental rights under Article 14 and 19(1)(g) of the Constitution of India, violative of Constitutional Guarantee under Article 300-A of the Constitution of India, hit by doctrine of promissory estoppels and quash the same.

**I.A. NO: 1 OF 2012(WPMP. NO: 40279 OF 2012)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to release the final layout without insisting to no objection certificate from the Revenue Divisional Officer Chevella Division, Ranga Reddy District/ Competent Authority for non agricultural purpose as per the Andhra Pradesh Agricultural Land (Conversion for non-agricultural purpose) Act and Rules 2006 during the pendency of the above referred writ petition in the interest of justice

**Counsel for the Petitioner: SRI DEEPAK BHATTACHARJEE**

**Counsel for the Respondent No.1: GP FOR REVENUE**

**Counsel for the Respondent No.2: MS. D. MADHAVI (SC FOR HUDA)**

**Counsel for the Respondent No.3: GP FOR MUNICIPAL ADMN AND URBAN DEVELOPMENT**

**Counsel for the Respondent Nos.4 and 5: SRI P. KISHORE RAO,  
SC FOR TG-MPPS GPPS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.31586 of 2012**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

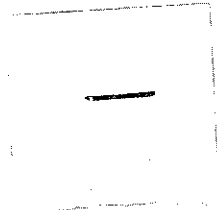
Mr. Deepak Bhattacharjee, learned Senior Counsel appears for the petitioner.

Ms. D. Madhavi, learned Standing Counsel for Hyderabad Metropolitan Development Authority appears for respondent No.2.

2. In this Writ Petition, the petitioner has prayed for the following relief:

“.....in the nature of writ of mandamus declaring the order of Respondent No.2 in issuing the letter with Reference No.6711/MP2/Plg/H/2005 dated 24.09.2012 directing the petitioner to submit the NOC from the Revenue Divisional Officer, Chevella Division, Ranga Reddy District, for non agricultural purpose as per the Andhra Pradesh Agricultural Land (Conversion for non-agricultural purpose) Act and Rules 2006 is arbitrary, illegal, violative of the fundamental rights under Article 14 and 19(1)(g) of the Constitution of India, violative of Constitutional Guarantee under Article 300-A of the Constitution of India, hit by doctrine of promissory estoppels and quash the same.”

3. Learned counsel for the parties jointly submit that the issue involved in this Writ Petition is squarely covered by the



common judgment dated 28.08.2015 passed in Writ Appeal No.702 of 2010 and batch.

4. It is also pertinent to mention that in pursuance of an interim order dated 09.10.2012 passed by the learned Single Judge of erstwhile High Court of Andhra Pradesh, the layout has already been approved.

5. Therefore, no further orders are required to be passed in the Writ Petition.

6. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-V.KAVITHA  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To,

1. The Principal Secretary (Revenue) Department of Revenue Secretariat, The Government of Andhra Pradesh, Hyderabad
2. The Metropolitan Commissioner District Commercial Complex Administrative L Block Tarnaka, The Hyderabad Metropolitan Development Authority, Hyderabad - 500 007
3. The Principal Secretary Municipal Administration and Urban Development Dept Secretariat, The Government of Andhra Pradesh, Hyderabad
4. The Gram Panchayat, Pokkalwada village, Rajendranagar Mandal Ranga Reddy District Rep. by its Executive Authority
5. The Executive Authority The Gram Panchayat, Manikonda Jagir village, Rajendranagar Mandal Ranga Reddy District
6. One CC to Sri Deepak Bhattacharjee, Advocate [OPUC]
7. Two CCs to The GP for Revenue, High Court for the State of Telangana, at Hyderabad[OPUC]
8. One CC to Ms. D. Madhavi(SC for HUDA) [OPUC]
9. Two CCs to GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad [OUT]
10. One CC to Sri P. Kishore Rao, SC for TG-MPPS GPPS [OPUC]
11. Two CD Copies

CHR  
T J  
BSK

**HIGH COURT**

**DATED:23/08/2024**

**ORDER**

**WP.No.31586 of 2012**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

(15) CHR  
27/9/24